

**REPORTS OF THE COMMITTEE  
ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

**SECOND LOK SABHA**

Seventy Eighth Report



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1961**

*Price 0.20 nP.*

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

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Seventy-eighth Report  
(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Seventy-eighth Report.

2. The Committee met on the 6th March, 1961 for -

(1) Classification and allocation of time for discussion of the following Bills:-

(a) Junior Artistes' (Regulation of Employment) Bill by Shri Narayan Ganesh Goray (Bill No.79 of 1960)

(b) Indian Income Tax (Amendment) Bill (Amendment of section 2) by Shri Chapalakanta Bhattacharyya (Bill No. 1 of 1961)

(2) Examination of the Constitution (Amendment) Bill (Amendment of Article 226) by Shri C.R. Pattabhi Raman under Rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time to Bills.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Narayan Ganesh Goray attended the sitting.

4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and allotted them time as indicated below:-

(1) Junior Artistes' (Regulation of Employment) Bill	2 hours.
(2) Indian Income Tax (Amendment) Bill (Amendment of section 2)	1½ hours.

III. Examination of the Constitution (Amendment) Bill.

5. The Committee postponed the consideration of the Bill to the next sitting.

IV. Recommendations

6. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in para 4 be agreed to by the House.

NEW DELHI,

The 7th March, 1961  
Phelguns 16, 1882 (Saka)

HUKAM SINGH